



STATE BANK OF INDIA

Branch: Raheja Chandra Marg, Narim Point, 1403, Fax No. 2220 1403

Authorised Officer's Details : Name - Arati Samir Ule

Mobile No. :- 9833437948; Landline No. (Office) :- (022) 4161 1402

Appendix – IV – A [See Proviso to Rule 8(6)] SALE NOTICE FOR SALE OF SECURED ASSETS

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Securitisation and Enforcement of Security Interest Act, 2002

The undersigned as Authorized Officer of State Bank of India has taken over possession of the above said assets from the Borrower/ Guarantors.

Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged Property is being held on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER IT IS" basis as specified hereunder.

Name of Borrower(s)	Name of Guarantor(s)	Outstanding Du
M/s. PCI Papers Limited 323, Madhusudan Banerjee Road, Birati Kolkata.	Personnel Guarantors 1. Shri. Prasanta Kumar Bhattacharya 2. Shri. Narendra Kumar Hirawat 3. Smt. Kanak Devi Bagrecha	Rs 13,70,78,102.00 + expenses & costs (Outstanding as p

Name of The Unit	Description of property/ies	Date & Time of E-auction :
M/S. PCI PAPERS LTD.	All that piece & parcel of land with Structures measuring 5 Cottahs 2 Chittacks and 41 Sq. Ft. only be the same a little more or less lying and situated at and being a portion of Dag No. 83,89.90 under Khatian No. 459 & Dag No. 94 under Khatian No. 653 at Mouza Birati, P. S. Nimta J. L. No. 7, R. S. No. 139 Touzi No.1140, Additional District Sub-Registration Office Cossipore Dum Dum in the District of North 24 Parganas being portion of Holding No. old 323/466/6 and New 323/Madhusudan Banerjee Road, Ward No. 13, within the limits of North Dum Dum, Kolkata-700 051 West Bengal	Date : 06.11.2026 Time :- 11.00 a. m. to 04.00 p. m. with unlimited extensions of 10 Minutes each

Date and time for submission of EmD and request letter of participation / KYC :- On or before 06.11.2026 before 11.00 a. m.

*CARE: It may be noted that, this e-auction is being held on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER IT IS" basis with all existing and future encumbrances whether known or unknown to the bank. The Authorized Officer is not responsible for any loss or damage to the property of the Borrower/ Guarantors in any way for any third party claim/ rights / dues.

The sale shall be subjected to rules / conditions prescribed under the Securitisation and Enforcement of Security Interest Act, 2002. The Borrowers / Guarantors are liable to pay the dues of the property to the bank. The Bidders are advised that if any will be recovered with interest and cost from you. The Bidders are advised to in their own interest to satisfy themselves with the title and to the immovable secured assets including the size / area of the immovable independently ascertain any other dues / liabilities / encumbrances in respect of the property to their satisfaction before submitting the bids. It would not be open for the Bidders to withdraw his bid, either on the ground of discrepancy in size / area, or ground whatsoever.

For detailed terms and conditions of the sale, please refer to the link provided in the websites: <https://sbi.bank.in> and <https://baanknet.com>

Statutory Notice under Rule 8(6) of the SARFAESI Act: This is also a notice to the Borrowers / Guarantors to pay the dues of the property to the bank. The Bidders are advised to in their own interest to satisfy themselves with the title and to the immovable secured assets including the size / area of the immovable independently ascertain any other dues / liabilities / encumbrances in respect of the property to their satisfaction before submitting the bids. It would not be open for the Bidders to withdraw his bid, either on the ground of discrepancy in size / area, or ground whatsoever.

Bank website https://sbi.bank.in	E-auction website	Property id
		SBIN80713257

Date: 18.10.2026

Place: Mumbai



Stressed Assets Recovery Branch, South Bengal

Jeevan Deep Building, 2nd Floor, 1, Middleton Street, Kolkata - 700 071

Phone - (033) 2288 - 4437; FAX - (033) 2288 - 4322; e-mail: sarfaesi@sbibeng.co.in

POSSESSION NOTICE (For Immovable Property) Appendix - IV (Rule-8(1))

Whereas,

The undersigned being the Authorized Officer of the State Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice u/s 13(2) of SARFAESI Act, 2002, dated 28.07.2025 calling upon the borrower M/s SURJO WAREHOUSE (Proprietor Shri Haradhan Das) at Mouza Khanjapur, Block Diamond Harbour II, P.O. Karabieria, P.S. Ramnagar under Nurpur G, South 24 Parganas to repay the amount mentioned in the notice being Rs. 1,01,18,532.74 (Rupees One Crore one lakh eighteen thousand five hundred thirty two and paise seventy four only) and further interest from 27.07.2025 within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, this notice is hereby given to the Borrower/Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8 of the Securities Interest Enforcement Rules, 2002 on this 16.10.2026.

The Borrower/Guarantors in particular and Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, for an amount of Rs. 1,01,18,532.74 (Rupees One Crore one lakh eighteen thousand five hundred thirty two and paise seventy four only) as on 27.07.2025 along with further interest at contractual rate and costs and other legally recoverable dues.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All that piece and parcel of land measuring about 27 decimal (12 Decimal lying at R. Dag No.186 + 15 decimal lying at L.R. Dag No.185+ 27 decimal) along with 9010 Sq. Ft. pucca structure (170' Long 53' Width) uses as Ware House lying at Mouza Khanjapur, L.R. Khatian No. 1669, R.S.J.L.R. Dag No. 185 and 186, J.L. No. 22, Block Diamond Harbour-II, P.O. Karabieria, P.S. Ramnagar under Nurpur Gram Panchayat South 24 Parganas which is free from all encumbrances, liens, charges and ispendens whatsoever, TOGETHER WITH all rights or ways, paths, passages, drains, lights, privileges, common passages meant for egress or ingress to and from the said property which is **butted and bounded by** :-On the North: Part of Dag No. 186 & Property of MK Fettes Private Ltd, On the South: Approach Common passage and part of Dag No. 185 & 186 of Haradhan Das, On the East: Part of Dag No. 185 & Property of Shri Haradhan Das, On the West: Part of Dag No. 186 & Property of Shri Haradhan Das.

Date : 16.10.2026

Place : Kolkata

Authorised officer

State Bank of India, Sarfat South Bengal

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Regulation of India (Insolvency Resolution Process for Corporate Persons) (Banks, 2016))

FOR THE ATTENTION OF THE CREDITORS OF BARASAT REAL ESTATE PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Barasat Real Estate Projects Private Limited
2. Date of incorporation of corporate debtor	24.06.2016
3. Authority under which corporate debtor is incorporated/registered	ROC Kolkata II
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U70109WB2016PTC216314
5. Address of the registered office and principal office (if any) of corporate debtor	LARICA SHOPPING COMPLEX, first floor, Talkhola B.K.P. Road, (Holding No. 295) Noapara, Baluria Uttar, Nabadipally, Barasat, Nabadipally, North 24 Parganas, Barasat - I, West Bengal, India, 700126
6. Insolvency commencement date in respect of corporate debtor	16.10.2026
7. Estimated date of closure of insolvency resolution process	14.04.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Avishhek Gupta IBBI/ IPA-003/ IP-NP00135/2017- 2018/11499
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal E-mail: avishhek@gopturnresolution.net
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal E-mail: cirp.barasatrealestate@gmail.com
11. Last date for submission of claims	30.10.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21 ascertained by the interim resolution professional	Financial Creditors in Class [Section 5(8)(a) of IBC, 2016]
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. IP Manohar Mishra – Reg no: IBBI/PA-002/IP-N01346/2025-2026/14622 2. IP Raj Singhania – Reg no: IBBI/PA-001/IP-P00188/2017-18/10367 3. IP Neha Aggarwal – Reg no: IBBI/PA-001/IP-P-02873/2023-2024/14387
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal

Notas is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Barasat Real Estate Projects Private Limited on 16th October 2026.

The creditors of Barasat Real Estate Projects Private Limited, are hereby called upon to submit their claims with proof on or before 30.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Fixed Assets Management Branch-II
Ground Floor, Wing-B, Free Press Journal
Point, Mumbai-400 021, Tel. No. (022) 4161
2 22811403; E-mail id: sbi.15859@sbi.co.in

IMMOVABLE PROPERTIES
Construction of Financial Assets and
Interest (Enforcement) Rules, 2012
Following property/ies U/s. 13(4) of the
the below mentioned cases for
HERE IS" and on the terms and conditions

or Recovery of which Property/ies is
or Being Sold

Interest at contracted rate till date thereon
(Less cash recoveries, if any)
3(2) notice) dated **07.10.2013**

Date & Time of Inspection property	Reserve Price :
02.11.2026	Rs. 1.00 Crore
from	Below which the property will not be sold
11.00 a. m. to	Nett Money Deposit (EMD) : 10% of the Reserve Price i. e.
2.00 p. m.	Rs. 10,00,000/-
Contact Person : Arati Ube	Interest Amount : Rs. 1,00,000/-
Mobile No. 9833437948	
Documents / Proof of EMD etc.	

NEVER THERE IS" The property is being sold
or secured creditor shall not be responsible

and Reconstruction of Financial Assets
by noticed that the property will be

correctness of other details pertaining
ured assets in question. They shall
property from the concerned authorities
whose bid is accepted by Authorised
in title, encumbrances or any other

Bank of India, the Secured Creditor's

or Borrower/Guarantor of the above
title of secured assets on the above

Property Location	
	
Sd/-	
Authorized Officer, State Bank of India	

EAST COAST RAILWAY

e-Tender Notice No. ETCECENIBBS
2026035, Dated : 14.10.2026

NAME OF WORK: FLASH BUTT WELDING OF 20 RAIL PANELS/FREE RAILS/2 RAIL PANELS/3 RAIL PANELS OF ALL RAIL SECTIONS (NEW/SH) AT SITE (IN SITU/CESS) BY USING MOBILE FLASH BUTT WELDING PLANT INCLUDING CUTTING OF RAILS (WHEREVER REQUIRED) IN BETWEEN BUGUDA-BANIGOCHHA ADENGARH-CHHARICHAH SECTION OF KHURDA- BALANGIR (BLGR) NEW B.G.RAIL LINK PROJECT.

Approx. Cost of the Work : ₹ 272.63 Lakh, EMD : ₹ 5,45,300/-, Completion Period of the Work: 06(Six) Months.

Tender Closing Date & Time: At 1700 hrs. of 05.11.2026.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website: www.irops.gov.in

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

Chief Administrative Officer (Con)/
PR- 228/CJ/2026-27 Bhubaneswar

THE BUSINESS DAILY

FOR DAILY BUSINESS

◆ FINANCIAL EXPRESS Made in India

UNIFINZ CAPITAL INDIA LIMITED

CIN: L17111DL1982PLC013790

Regd. Off: 5th Floor, Rajlok building, 24, Nehru Place, South Delhi, New Delhi, Delhi, India, 110019 Phone: +91-11-49953454,
E-mail: cs@lendingplate.com, Website: <https://www.unifinz.in>

INFORMATION REGARDING 1st EXTRAORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO-VISUAL MEANS (OAVM)

Dear Members,

Notice is hereby given that the **First Extra-ordinary General Meeting ("EGM")** of the Members of **Unifinz Capital India Limited** (the "Company") will be held on **Wednesday, 11th November, 2026, at 03:00 P.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") to transact the businesses set forth in the Notice convening the said Meeting.

In compliance with the provisions of Sections 96, 108 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), read with the Companies (Management and Administration) Rules, 2014, applicable General Circulars issued by the Ministry of Corporate Affairs ("MCA"), including General Circular No. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020, and subsequent circulars issued from time to time, including the latest applicable circular, and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations"), the EGM of the Company will be held through VC/OAVM, in compliance with the physical presence of Members at a common venue, subject to the applicable regulatory permissions and conditions.

In terms of the aforesaid Circulars, the Notice convening the EGM has been dispatched through electronic mode to those Members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent ("RTA")/Depository Participant(s), in accordance with applicable provisions. The Company completed the dispatch of the Notice of EGM on **Saturday, 17th October, 2026**.

In terms of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, Regulation 44 of the SEBI LODR Regulations and Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, the Company is pleased to provide its Members with the facility to exercise their voting rights electronically.

The Company has engaged the services of **NSDL** as the agency to provide the remote e-voting facility and e-voting facility during the EGM.

The details relating to e-voting are as follows:

1. All businesses set out in the Notice of EGM may be transacted through remote e-voting or e-voting during the EGM.
2. The remote e-voting period will commence on **Sunday, 8th November, 2026, at 09:00 A.M. (IST)** and end on **Tuesday, 10th November, 2026, at 05:00 P.M. (IST)**. The remote e-voting module shall be disabled thereafter.
3. The voting rights of Members shall be in proportion to their shareholding in the paid-up equity share capital of the Company as on **Wednesday, 4th November, 2026 ("Cut-off Date")**. Any person who acquires shares of the Company and becomes a Member after dispatch of the Notice of EGM and holds shares as on the Cut-off Date may obtain the login credentials by following the procedure specified in the Notice of EGM.
4. Only those Members who are present at the EGM through VC/OAVM and have not cast their votes through remote e-voting, and are otherwise not barred from doing so, shall be eligible to vote through the e-voting system during the EGM.
5. The Cut-off Date for determining eligibility to vote through remote e-voting or e-voting during the EGM shall be **Wednesday, 4th November, 2026**.
6. Members may participate in the EGM through VC/OAVM even after exercising their voting rights through remote e-voting. However, such Members shall not be entitled to vote again during the EGM.
7. Only persons whose names are recorded in the Register of Members or Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date shall be entitled to avail themselves of the remote e-voting facility or e-voting facility during the EGM.
8. The Notice of EGM is available on the Company's website at <https://www.unifinz.in/investor>, the website of BSE Limited at www.bseindia.com and the website of the e-voting agency at <https://www.evoting.nsdl.com/>.
9. The manner in which Members holding shares in dematerialised or physical form, including those who have not registered their e-mail addresses with the Company/RTA/Depositories, may cast their votes through remote e-voting or e-voting during the EGM has been provided in the Notice of EGM.
10. In case of any queries/grievances, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 48867000 / 022 - 24997000 or send a request to Mr. Utkarsh Gupta at evoting@nsdl.co.in and utkarsh.gupta@nsdl.com or write NSDL at Trade World, A wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 or Unit No.601.603.604, 6th Floor, Tower - A, Naurang House, Kasturba Gandhi Marg, Connaught Place, New Delhi - 110001 or approach Company Secretary of the Company at cs@lendingplate.com.

MANNER OF REGISTRATION OF E-MAIL ADDRESS

Members holding shares in dematerialised form are requested to register or update their e-mail addresses with their respective Depository Participants.

Members holding shares in physical form are requested to register or update their e-mail addresses with the Company's Registrar and Share Transfer Agent in accordance with the applicable SEBI requirements.

For Unifinz Capital India Limited
Sd/-
ritu tomar
Company Secretary & Compliance Officer
Membership No. : A61013



The Singareni Collieries Company Limited

(A Government Company)

Regd. Office: Kothagudem – 507101, Telangana.

E-PROCUREMENT TENDER NOTICE

Tenders have been published for the following Services/Material - Procurement through e-procurement platform. For details, please visit <https://tenders.telangana.gov.in> or <https://scclmains.com>

417/Enquiry No. - Description/Subject - Last date and time

ST26600102 – Procurement of SS Screens for ash transporter vessels in AHP at STPP, Jaipur, Mancharial, Telangana – 01.11.2026 – 12.01 PM.

ST26600103 – Re-bidding of journal bearings and thrust pads of main turbine and TDBPP at STPP, Jaipur, Mancharial, Telangana – 03.11.2026 – 12.01 PM. **GM (EN&M) PC&S, STPP**

ST26601155 – Renewal of UTM Firewall Subscription and support along

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BARASAT REAL ESTATE PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Barasat Real Estate Projects Private Limited
2.	Date of incorporation of corporate debtor	24.06.2016
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109WB2016PTC216314
5.	Address of the registered office and principal office (if any) of corporate debtor	LARICA SHOPPING COMPLEX, first floor, Talikhola B.K.P. Road, (Holding No. 295) Noapara, Baluria Uttar, Nabapally, Barasat, Nabapally, North 24 Parganas, Barasat - I, West Bengal, India, 700126
6.	Insolvency commencement date in respect of corporate debtor	16.10.2026
7.	Estimated date of closure of insolvency resolution process	14.04.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Avishek Gupta IBBI/ IPA-003/ IP-NP00135/2017- 2018/11499
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal E-mail: avishek@optimusresolution.net
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal E-mail: cirp.barasatrealestate@gmail.com
11.	Last date for submission of claims	30.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditors in Class [Section 5(8)(a) of IBC, 2016]
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. IP Manohar Mishra – Reg no: IBBI/PA-002/IP-N01346/2025-2026/14622 2. IP Raj Singhania – Reg no. IBBI/PA-001/IP-P00188/2017-18/10367 3. IP Neha Agarwal – Reg no. IBBI/PA-001/IP-P-02873/2023-2024/14387
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Barasat Real Estate Projects Private Limited** on **16th October 2026**.

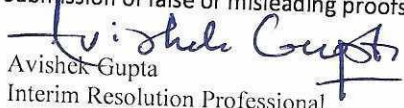
The creditors of **Barasat Real Estate Projects Private Limited**, are hereby called upon to submit their claims

with proof on or before 30.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [*specify class*] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Avishek Gupta

Interim Resolution Professional

Reg No: IBBI/ IPA-003/ IP-NP00135/2017- 2018/11499

Address: CK-104, Sector 2, Salt Lake City, Kolkata-700091, West Bengal

AFA Valid till 31.12.2026

Date and Place: 18/10/2026, Kolkata